

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:528

ANSWERED ON:23.11.2009

TASK FORCE FOR NREGS

Das Gupta Shri Gurudas;Lingam Shri P.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Task Force constituted for examining the demands for widening the scope for permissible works under the National Rural Employment Guarantee Scheme (NREGS) has made any suggestions;

(b) if so, the details thereof and the decision taken thereon; and

(c) the time by which said suggestions are likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a): Yes, Sir.

(b): The suggestions of the Task Force related to inclusion of new works mainly related to Social infrastructure and increasing productivity.

(c): The suggestions made were considered by the Ministry. The benefits of works on individual lands as given in para 1

(iv) of Schedule I of NREG Act have been extended to small and marginal farmers vide Notification dated 22.7.2009 as per the following amendment:

‘Provision of irrigation facility, horticulture plantation and land development facilities to land owned by households belonging to the Schedule Castes and Schedule Tribes or below poverty line families or to beneficiaries of land reforms or to the beneficiaries under the Indira Awaas Yojana of Government of India or that of the small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debit Relief Scheme,2008.’

Further, construction of Bharat Nirman, Rajiv Gandhi Sewa Kendra as Village Knowledge Resource Centre and Gram Panchayat Bhawan at Gram Panchayat level has been included as a permissible activity in para 1 of Schedule I of the Act vide Notification dated 11.11.2009.